



2026:ABC:9169

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 4736 of 2025

Ajay

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Omkar Nath Rai, Sudhir Bharti
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel and perused the record.

2. The petitioner has invoked the extraordinary jurisdiction of this Court under Article 226 of the Constitution of India, inter alia, seeking the following relief:-

"I) A writ order or direction in the nature of mandamus commanding and directing the Respondent no. 2 (Consolidation Officer (Antim Abhilekh) Padrauna District-Kushinagar) to consider and decide the case no. 1297 of 2016 (Ajay and others Versus Tufani and others) under section 9A(2) Of UPOCH Act."

3. It is submitted by the learned counsel for the petitioner that the objection under Section 9A(2) of UPOCH Act filed on behalf of the petitioner and others is still pending consideration since 15.02.2016, despite the fact that the opposite parties in the aforementioned objection are already appeared and the case is ready for final adjudication.

4. Learned Standing Counsel has no objection, in case, a direction is issued for early disposal of the aforementioned matter.

5. In this conspectus, as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case as mentioned in the present writ petition, with a direction to the Consolidation Officer (Antim Abhilekh) (respondent No. 2), before whom the aforementioned matter is pending disposal, to decide the same expeditiously, preferably, within a period of five months from the date of

receipt of a certified copy of this order.

6. It is expected that it should be decided by a reasoned and speaking order, in accordance with law, after affording opportunity of hearing to the parties concerned without granting unnecessary adjournments to either of the parties.

7. With the aforesaid direction, present writ petition is **disposed of**.

January 14, 2026
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(Dinesh Pathak,J.)